

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2303
ANSWERED ON:18.03.2002
DELINKING OF VIABLE AND NON VIABLE ROUTES
N.T. SHANMUGAM

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government are considering delinking of viable and non-viable routes used by domestic airlines;
- (b) if so, the details thereof;
- (c) whether the Government have also decided to exempt all existing flights to the North-East from the payment of Inland Air Travel Tax;
- (d) if so, the details thereof; and
- (e) the likely net loss to the exchequer by this exemption annually?

Answer

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN)

- (a) :- No, Sir.
- (b) :- Does not arise.
- (c) and (d):- Yes, Sir. As per Ministry of Finance Notification No.2/2002-Inland Air Travel Tax dated 1.3.2002, all routes to, from and within the North-East region, comprising the States of Assam, Arunachal Pradesh, Meghalaya, Manipur, Mizoram, Nagaland and Tripura are exempted from Inland Air Travel Tax. (e):- Likely net loss to the exchequer on this account depends upon the capacity deployed on the routes by airlines and number of passengers which keeps on changing.